

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF UTKAL STEEL AND POWER PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Utkal Steel and Power Private Limited
2.	Date of incorporation of corporate debtor	20.07.2020
3.	Authority under which corporate debtor is incorporated / registered	Registrar of Companies-Cuttack
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U27205OR2020PTC033495
5.	Address of the registered office and principal office (if any) of corporate debtor	Plot No. 404/612 and 406/613, 1st Floor Madhapur, PO Keonjhar, Orissa, India, 758 001
6.	Insolvency commencement date in respect of corporate debtor	Date of Order: 08.04.2026 Date when order came to knowledge of the IRP: 17.04.2026
7.	Estimated date of closure of insolvency resolution process	14.10.2026 (considering T as 17.04.2026)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr Arun Gajwani IBBI/IPA-002/IP-N00568/2017-18/11724
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: B-572, Sainik Colony, Sector-49, Faridabad Haryana-121001 E-mail: arungaj572@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Correspondence Address B-572, Sainik Colony, Sector-49, Faridabad Haryana-121001 E-mail: cirputkalsteel@gmail.com
11.	Last date for submission of claims	01.05.2026
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	N.A. (As per the information available with the Interim Resolution Professional)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: N.A.	Relevant Forms for the submission of the claims can be downloaded from https://ibbi.gov.in/


Notice is hereby given that the National Company Law Tribunal, Cuttack Bench, has ordered the commencement of a corporate insolvency resolution process of Utkal Steel and Power Private Limited on 08.04.2026 (The order came to the knowledge of the IRP on 17.04.2026).

The creditors of Utkal Steel and Power Private Limited, are hereby called upon to submit their claims with proof on or before 01.05.2026 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post at correspondence address or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-
Mr Arun Gajwani
Interim Resolution Professional
Utkal Steel and Power Private Limited
IBBI/IPA-002/IP-N00568/2017-18/11724



Date: 20.04.2026

Place: Faridabad

: